

Import of Turbine Generating Set from East Germany

120. SHRI S. JAIPAL REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a power-generating subsidiary of a Birla group firm, Hindustan Aluminium Company has been permitted to import a 68-MB turbine generator set from East Germany at a concessional customs duty of 25 per cent instead of normal rate of 90 per cent;

(b) if so, the reasons therefor; and

(c) whether the Bharat Heavy Electricals Ltd. (BHEL) offered to supply this type of generator to the aforesaid Company ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) to (c). M/s. Renusagar Power Co., Renukoot (UP), been permitted to import one number 67.5 MW Turbo Generator Set from GDR under the Scheme of import of capital goods against Global Tenders as provided in para 40 of the Import and Export Policy April 85-March 88. M/s. BHEL had also *inter-alia* made an offer for supply of the equipment in question. The application was considered in terms of the prescribed procedure taking into account the offers received against the global tender. Indigenous availability of the equipment from M/s. BHEL was also considered before approving the import. Customs duty as assessed by the authorities concerned will be applicable to the import authorised.

Vacancies of Judges in Supreme Court and High Courts

121. SHRI BANWARI LAL PUROHIT :
DR. G.S. RAJHANS :
SHRI MAHENDRA SINGH :
SHRI BIRENDER SINGH :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have drawn up a time bound action plan to clear the backlog of judicial appointments by the year end as reported in the Indian Express of 11 October, 1986 under the caption "Plan for Judges' appointments";

(b) if so, the details thereof;

(c) the number of vacancies in the Supreme Court and various High Courts as on 1st November, 1986 and since when these are laying vacant; and

(d) the criteria adopted to fill up the posts ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). The Government have recently reiterated the instructions prescribing a time-schedule wherein the Chief Justices, the Chief Ministers and the Governors of the States have to send their recommendations, and requested them to adhere to it so that the vacancies of Judges are filled in expeditiously.

(c) As on 1-11-1986, there were 11 vacancies of Judges in the Supreme Court and 70 vacancies of Judges in the High Courts. The dates from which these vacancies are lying vacant are given in the statement below.

21 fresh appointments of Additional Judges/Judges of the High Courts have been approved by the President and will be notified shortly.

(d) Appointments of Judges of the Supreme Court and the High Courts are made in terms of the relevant provisions of the Constitution. No other criteria has been prescribed in this regard.

Statement**I. Supreme Court**

As on 1-11-1986

No. of vacancies	Date from which vacancies have arisen
11	9-3-1986
	7-4-1986
	15-6-1986*

* the remaining 8 vacancies arose on 9-5-1986 when the sanctioned strength of the Supreme Court was raised from 18 to 26 judges.

II. High Courts

Sl. No.	Name of the High Court	Vacancies		Date from which vacancies in Col. 3 and 4 have arisen
		Permanent	Additional	
1	2	3	4	5
1.	Allahabad	4	6	15.10.1984
				15.10.1984
				15.10.1984
				15.10.1984
				15.10.1984
				7.02.1985
				5.05.1986
				23.05.1986
				27.06.1986
				18.08.1986
2.	Andhra Pradesh	1	2	26.11.1982
				29.11.1982
				19.08.1985
3.	Bombay	3	2	13.04.1986

1	2	3	4	5
				6.05.1986
				6.05.1986
				17.06.1986
				1.07.1986
4. Calcutta		5	—	21.01.1986
				1.02.1986
				10.03.1986
				1.09.1986
				1.11.1986
5. Delhi		2	2	12.03.1985
				29.10.1985
				22.12.1985
				20.08.1986
6. Gauhati		—	—	7.06.1984
7. Gujarat		2	3	26.06.1984
				2.04.1985
				19.12.1985
				22.07.1986
8. Jammu and Kashmir		—	—	—
9. Karnataka		4	—	24.10.1985
				18.12.1985
				13.08.1986
				28.09.1986
10. Kerala		—	—	—
11. Himachal Pradesh		—	1	23.09.1986
12. Madhya Pradesh		1	3	14.05.1986
				14.05.1986
				27.10.1986
				1.09.1986

1	2	3	4	5
13. Madras		6	—	25.01.1984 1.06.1985 10.03.1986 10.08.1986 3.09.1986 23.10.1986
14. Orissa		2	1	1.03.1986 24.06.1986 26.06.1986
15. Patna		9	—	9.09.1984 28.11.1984 12.01.1985 1.05.1986 1.05.1986 25.06.1986 14.08.1986 10.09.1986 13.10.1986
16. Punjab and Haryana		9	—	29.11.1983 16.01.1984 26.03.1984 14.05.1984 1.08.1984 24.05.1985 12.03.1986 11.07.1986 16.07.1986
17. Rajasthan		—	1	23.07.1986
18. Sikkim		1	—	21.01.1986
		49	21	
		Grant Total :		70